

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 140 of 2011 &
I.A. No. 245 of 2011

Dated : 2nd November, 2011

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

Reliance Infrastructure LimitedAppellant (s)
Versus

Maharashtra Electricity Regulation Comm. & Ors. ... Respondent (s)

Counsel for the Appellant (s) : Mr. J.J. Bhatt, Sr. Adv. With
Ms. Anjali Chandurkar
Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan, Mr. Arijit Maitra
& Mr. Sugam Sethi for R.1
Mr. Sitesh Mukherjee & Mr. Avijeet Kr. Lala
for R.6
Ms. Kanika Agnihotri & Ms. Vibhu Sharma
For Mumbai Airport

ORDER

I.A. No. 245 of 2011
(Appl. for intervention)

Heard the learned counsel for the parties.

The petition is allowed. The learned counsel for the Appellant is directed to file the amended memo of parties.

APPEAL No. 140 of 2011

Post the matter for hearing on **01.12.2011** at 2.30 p.m. along with Appeal No. 132 of 2011 and batch. In the meantime, pleadings be completed on or before 20.11.2011.

(V. J. Talwar)
Technical Member
TS/SS

(Justice M. Karpaga Vinayagam)
Chairperson